F. No. A. 35017/77/2014 - Ad.II
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

NOTIFICATION No. 15/2016

INDIAN CUSTOMS & CENTRAL EXCISE ESTABLISHMENTS

The President is pleased to accept the Technical Resignation from Indian Revenue Service (Customs & Central Excise) tendered by Dr Devender Singh, IRS(C&CE: 1985), on his selection for appointment as Member (Technical) of the Customs, Excise and Service Tax Appellate Tribunal, with effect from 23.03.2016.

2. Dr Devender Singh is allowed to retain lien with Indian Revenue Service (Customs & Central Excise) till such time he is confirmed in the Customs, Excise and Service Tax Appellate Tribunal, or the date of retirement from IRS (C&CE), whichever is earlier.

(Jai Prakash Sharma)
Under Secretary to the Government of India


To

The Manager,
Government of India Press,
Faridabad.

Copy forwarded to :-

1. Officer concerned.
2. The Chief Commissioner of Central Excise, Customs & Service Tax, Meerut Zone.
3. PS to FM/MoS (F)/ Revenue Secretary/Addl. Secretary (R)/ JS (R).
4. PPS to Chairman, CBEC/ All Members, CBEC/ JS (Admn/EC)/Dir (Ad.II).
5. DS. (Ad.V)/ Dir. (Hqrs.)/ Dir (Ad.IC)/SO (P).
6. Hindi Section with a request to provide Hindi version of the Notification.
8. ADG (HRM-II), DGHRD, New Delhi.

(Jai Prakash Sharma)
Under Secretary to the Government of India